

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1062/95.

Date of Order: 8-9-95.

Between:

M. Ratnaiah.

..

Applicant.

and

The General Manager,
Ordnance Factory Project,
Yeddu-mailaram, Medak Dist.

..

Respondent.

For the Applicant: Mr. V. Jagapati, Advocate.

For the Respondent: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

The Tribunal made the following Order:-

¶ As per Hon'ble Sri Justice V. Neeladri Rao, Vice-Chairman)

...

Heard Sri V. Jagapathi, learned counsel for the applicant and Sri V. Bhimanna, learned standing counsel for the respondents.

2. The proceeding dt. 14-8-1995 as per G.M. Letter No. 02/00058/Est whereby the applicant was dismissed from service, is challenged in this O.A. The applicant had not exhausted the alternative remedy. We feel it not a case where this OA can be entertained when the applicant had not exhausted the alternative remedy.

3. Hence, this OA has to be dismissed with liberty to the applicant to prefer appeal, and if appeal is going to be preferred, the same has to be disposed of by the appellate authority expeditiously and preferably within three months from the date of receipt of that appeal.

4. Subject to the above, this OA is dismissed at the admission state. NO costs.


Deputy Registrar (J) CC

To

1. The General Manager, Ordnance Factory Project,
Yeddu-mailaram, Medak Dist.
2. One copy to Mr. V. Jagapati, Advocate, Twin city Market Complex,
J.N.Road, Abids, Hyderabad-1.
3. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

and

A B Gorai

THE HON'BLE MR. R.RANGARAJAN : M(ADMN)

DATED:- 8 - 9 -1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

in

O.A.No. 1062/95

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed at the admission stage

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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No Spare Copy

